

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : MOI Toyofuji Automotive Logistics India Pvt Ltd
Vs
SICAL Logistics Pvt Ltd

MAIN PETITION NUMBER : IBA/73/2020
(IA/MA) APPLICATION NUMBERS
IA(IBC)/1173(CHE)2024; IA(IBC)/1174(CHE)2024

ORDER

Present: Mr. Varun Sharma, Ld. Counsel for Applicant.

IA(IBC)/1174(CHE)2024 has been filed seeking recall of the order dated 23.01.2023 passed by this Tribunal along with the counter statement and to restore IA/1279/2021 directing the RP to implead Financial Creditor as the party to the application, since resolution plan has already been implemented or in alternative direct R1/RP to include Rs.36.25 crores for the services provided by the Applicant during the CIRP.

IA(IBC)/1173(CHE)2024 has been filed seeking condonation of delay of 399 days in filing IA(IBC)/1174(CHE)2024.

As seen from the memo of parties, Sical Logistics Ltd, Monitoring Committee and M/s. Pristine Malwa Logistics Park Private Limited including the erstwhile RP have been made as Respondents.

We are informed that the plan has been fully implemented. R1 / RP has been discharged and the management is with R4.

List the applications on the maintainability on **28.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**